

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3140

ANSWERED ON:29.11.2010

NATIONAL COMMISSION FOR BACKWARD CLASSES

Bavalia Shri Kuvarjibhai Mohanbhai;Kumar Shri Kaushalendra;Ramkishun Shri

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details regarding mandate of the National Commission for Scheduled Castes (NCSC), National Commission for Scheduled Tribes (NCST) and National Commission for Backward Classes (NCBC);
- (b) the number of castes, sub-castes, communities etc. notified on Government Gazette;
- (c) whether NCBC is a constitutional body like NCSC and NCST; and
- (d) the extent to which NCBC has achieved its objectives since its inception?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) The mandate of the National Commission for Scheduled Castes (NCSC) is given under Clause (6) of the Article 338 of the Constitution which lays down the NCSC's functions and responsibilities.

The National Commission for Scheduled Tribes (NCST) has been constituted through the Constitution (89th Amendment) Act 2003 notified on 30.9.2003 w.e.f. 19.2.2004. The Commission is a Constitutional body and governs in accordance with the provisions contained in Article 338A of the Constitution.

Sub-Section (1) of Section 9 of the National Commission for Backward Classes (NCBC) Act, 1933 lays down the functions of the Commission as follows:

‘The Commission shall examine requests for inclusion of any class of citizens as a backward class in the list and hear complaints of over-inclusion or under-inclusion of any backward class in such list and tender such advice to the Central Government as it deems appropriate’.

(b) So far, 2173 castes/ communities have been included in the central list of OBCs.

(c) No, Sir.

(d) The NCBC has been functioning as per its mandate laid down in the NCBC Act.